

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2683
ANSWERED ON 11.08.2023

CARTEL OF APPROVED SUPPLIERS IN RAILWAY SUPPLIES

2683 # SHRI VIVEK K. TANKHA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is aware that despite a complaint registered against the supplier with the Competition Commission of India (CCI) and later holding prima facie guilty and the case is pending with CCI, such supplier is allowed to participate in Railway tenders or supplies; and
- (b) whether the department under the Railways which is responsible and accountable for continuous review has taken any action on such cases?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)

(a) and (b): In cases which are referred to Competition Commission of India (CCI) regarding the suspected cartel formation, action is taken by Railway against the suppliers involved, based on the final decision of CCI. Till then, the suppliers can participate in procurement process.
